

done ? This is a question of privilege. In the Prime Minister's meeting which she addressed, there were slogans shouted in favour of Bangla Desh.

**SHRI VIKRAM CHAND MAHAJAN (Kangra) :** It is not a question of shouting slogans. The conviction is for defying the ban. Don't take a perverse attitude of everything.

**SHRI S. M. BANERJEE :** To shout slogans in support of Bangla Desh is my privilege. The Magistrate should not be allowed to convict a person for this

**SHRI R. V. BADE (Khargone) :** I suggest that we may not waste our time on this.

**MR. SPEAKER :** Don't go again.

**SHRI S. M. BANERJEE .** Shouting slogan in favour of Bangla Desh is not a guilt (*Interruption*).

**MR. SPEAKER :** Mr Banerjee, there is a limit to it.

**SHRI S. M BANERJEE** This is a case of privilege. (*Interruption*)

श्री हुकम चंद कछवाय (गुरेना) : नो तारीख को साखो लोग एकत्र हुए और नारे लगाये। उनसे से किसी को नहीं पकड़ा। क्या कारण है कि जन संघ वालों को पकड़ा जाता है ?

अध्यक्ष महोदय : मेरा तो इसी बात में इन्टरेस्ट था कि सेशन के दिनों में दो चार दिन के लिए घायल चले जाते तो अच्छा होता ।

**SHRI PILOO MODY :** May I remind Mr. Banerjee that it is he who makes the laws and changes the laws ?

**SHRI S. M. BANERJEE :** It is not I who makes the laws, Sir. There is Sec. 144 Under this section you can arrest me, but not for shouting slogans for Bangla Desh. (*Interruption*).

**MR. SPEAKER :** Mr. Banerjee, may I request you—will you please keep sitting ? There is certain decorum in the House which should be observed. Why are you not listening to the Chair ? (*Interruption*).

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) :** On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto.

**MR. SPEAKER :** Please wait. There are two items before this. I am so sorry. When you make such a noise, I really wonder how the Chair can function. It has distracted my attention. I am very happy I did not put the question. Otherwise it will be very difficult. Shri K. N. Tiwary.

12.12 hrs.

## ESTIMATES COMMITTEE

### FOURTH REPORT AND MINUTES

**SHRI K. N. TIWARY (Bettiah) :** Sir, I beg to present the following Report and Minutes of the Estimates Committee :

- (1) Fourth Report on the Ministry of Labour and Rehabilitation (Department of Labour and Employment)—Workers' Education Programme.
- (2) Minutes of the sittings of the Estimates Committee relating to the Fourth Report on the Ministry of Labour and Rehabilitation, (Department of Labour and Employment)—Workers' Education Programme.

## PUBLIC ACCOUNTS COMMITTEE

### NINTH REPORT

**SHRI SEZHIAN (Kumbakonam) :** Sir, I beg to present the Ninth Report of the Public Accounts Committee regarding Audit Report (Civil), 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Ministry of Education and Youth Services, University Grants Commission and Council of Scientific and Industrial Research.